1	2	3	4
17.	Patna	43	07
18.	Punjab and Haryana	68	26
19	Rajasthan	40	13
20	Sikkim	3	01
21	Uttarakhand	9	01
	TOTAL	895	269

Impact assessment of new laws

1334. SHRI BHARATSINH PRABHATSINH PARMAR:
SHRI PARSHOTTAM KHODABHAI RUPALA:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the action taken by the Ministry to study for probable implication on our judiciary before making any laws and making various amendments in laws as it may be extremely helpful to bring more transparency in our judicial system;

(b) whether the Ministry has constituted any task force in this regard;

(c) whether the Ministry has sought opinion from State Governments and High Courts on this subject; and

(d) what further action has been taken by the Ministry as this subject requires urgent attention and action?

THE MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHEED): (a) to (d) The Government had set-up a Task Force for examining the feasibility of Judicial Impact Assessment in India as follow up action on the directions of the Hon'ble Supreme Court in the case of Salem Advocates Bar Association *Vs.* Union of India. The Task Force has presented its Report on 16.06.2008. The Report has been forwarded to State Governments/High Courts for views/comments. 18 State Governments, 3 union Territories and 13 High Courts have responded already. The National Mission for Justice Delivery and Legal Reforms will deliberate on the comments received and decide on the practicality of its implementation.

Outcome of funds allocated for improving judicial system

1335. SHRI VIJAY JAWAHARLAL DARDA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the concrete results of release of Rs. 1,000 crores out of Rs. 5,000 crores given by 13th Finance Commission for improvement on justice delivery system including operation of morning and evening courts, establishment of alternate